

FIR No.45/11
PS Mayapuri
State Vs. Santosh Kumar

**25.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO
WEBEX MEETING ID 919211305)**

Present: None for the State despite the fact that Ld. APP for the State has been intimated through Whatsapp.
Accused through VC
Ld. Counsel Sh. S. K. Joshi.

Voice from the side of Ld. Counsel for the accused is not audible despite waiting for 20 minutes. Under these circumstances, the matter could not be heard on the point of sentence .

Put up for arguments on the point of sentence on 31.07.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

CC No. 10467/16

Gurinder Pal Verma Vs. Lexus India Ltd.

PS Nihal Vihar

25.07.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
NO. 919211305)

12:10 p.m.

Present: Complainant Sh. Gurinder Pal Verma in person through VC
Sh. Praveen Suri, Ld. Counsel for the complainant through VC.

The complainant has prayed for withdrawal of the present complaint case. Separate statement of the complainant has been dictated to this effect. Let copy thereof be supplied to the complainant through Whatsapp on complainant's mobile phone. complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Ahlmad Ravi khatri on his mobile phone through Whatsapp by 3 p.m. today.

PANKAJ ARORA Digitally signed by PANKAJ ARORA
Date: 2020.07.25 16:52:14 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
25.07.2020

At 3:00 p.m.

Present : None

Scanned signed copy of the statement of the complainant received. This court is satisfied that the complainant has made the statement voluntarily.

In view of the statement of the complainant, the present complaint case is hereby dismissed as withdrawn.

File be consigned to the Record Room after due compliance.

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Date: 2020.07.25 16:51:40 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
25.07.2020

CC No. 10467/16
Gurinder Pal Verma Vs. Lexus India Ltd.
PS Nihal Vihar
25.07.2020

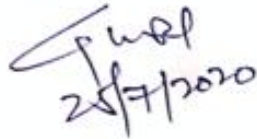
**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING NO. 919211305)**

Statement of the complainant Sh. Gurinder Pal Verma, M/s Laxmi Printers
Office at RA-A-204, Nihal Vihar, Delhi.

ON SA.

I am the complainant in the present case. I have received part payment
towards the goods sold by me to the respondent. I do not wish to pursue the
present complaint case. I may kindly be permitted to withdraw the present case
as settled with the accused. I am making the statement without any fear or
coercion or undue influence.

RO & AC.


25/7/2020

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(Pankaj Arora)
MM-03(West)/THC/Delhi
25.07.2020

FIR No.388/19

U/s 454/380/411 IPC

PS Nihal Vihar

State Vs Hemant @ Ginni

**25.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING ID 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail granted to the
accused Hemant @ Ginni.

Admittedly, vide order dated 25.10.2019, bail has been granted to
the accused by Ld. Sessions Court. Under these circumstances, this court
cannot cancel the bail already granted to the accused by Ld. Sessions
Court while exercising powers under Section 437(5) of Cr.PC. Accordingly,
the application stands dismissed.

Copy of this order be supplied to Ld. APP for the State through
Whatsapp.

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(Pankaj Arora)

MM-03(West)/THC/Delhi

25.07.2020

FIR No.382/19
U/s 454/380/411/34 IPC
PS Nihal Vihar

State Vs Hemant @ Ginni

**25.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING ID 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail granted to the
accused Hemant @ Ginni.

It is submitted that accused has misused the liberty of bail granted to him by
committing another criminal offence.

However, it is observed that the present whereabouts of the accused as
well as bail status of the accused in subsequent FIR No. 717/20 are not
mentioned in the application. Under these circumstances, since notice of the
present application cannot be served to the accused/non-applicant for want of
particulars and therefore, bail granted to the accused cannot be canceled
without giving opportunity of hearing to the accused/non-applicant.
Accordingly, the present application for cancellation of bail stands dismissed.

Nevertheless, Ld. APP for the State is at liberty to move fresh
application with complete particulars.

Copy of this order be supplied to Ld. APP for the State through
Whatsapp.

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Date: 2020.07.25
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(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.413/18
U/s 352/34 IPC
PS Nihal Vihar
State Vs Pawan @ Ankush

**25.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING ID 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail granted to the
accused Pawan @ Ankush

It is submitted that accused has misused the liberty of bail granted to him by
committing another criminal offence.

However, it is observed that the present whereabouts of the accused as
well as bail status of the accused in subsequent FIR No. 755/20 are not
mentioned in the application. Under these circumstances, since notice of the
present application cannot be served to the accused/non-applicant for want of
particulars and therefore, bail granted to the accused cannot be canceled
without giving opportunity of hearing to the accused/non-applicant.
Accordingly, the present application for cancellation of bail stands dismissed.

Nevertheless, Ld. APP for the State is at liberty to move fresh
application with complete particulars.

Copy of this order be supplied to Ld. APP for the State through
Whatsapp.

**PANKAJ
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PANKAJ ARORA
Date: 2020.07.25
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(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.748/19
U/s 380/411/34 IPC
PS Nihal Vihar

State Vs Pawan @ Ankush

**25.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING ID 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail granted to the
accused Pawan @ Ankush

It is submitted that accused has misused the liberty of bail granted to him by
committing another criminal offence.

However, it is observed that the present whereabouts of the accused as
well as bail status of the accused in subsequent FIR No. 755/20 are not
mentioned in the application. Under these circumstances, since notice of the
present application cannot be served to the accused/non-applicant for want of
particulars and therefore, bail granted to the accused cannot be canceled
without giving opportunity of hearing to the accused/non-applicant.
Accordingly, the present application for cancellation of bail stands dismissed.

Nevertheless, Ld. APP for the State is at liberty to move fresh
application with complete particulars.

Copy of this order be supplied to Ld. APP for the State through
Whatsapp.

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Date: 2020.07.25
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(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.288/15
U/s 379 IPC
PS Nihal Vihar
State Vs Pawan @ Ankush

**25.07.2020 (PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING ID 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail granted to the
accused Pawan @ Ankush


It is submitted that accused has misused the liberty of bail granted to him by
committing another criminal offence.

However, it is observed that the present whereabouts of the accused as
well as bail status of the accused in subsequent FIR No. 755/20 are not
mentioned in the application. Under these circumstances, since notice of the
present application cannot be served to the accused/non-applicant for want of
particulars and therefore, bail granted to the accused cannot be canceled
without giving opportunity of hearing to the accused/non-applicant.
Accordingly, the present application for cancellation of bail stands dismissed.

Nevertheless, Ld. APP for the State is at liberty to move fresh
application with complete particulars.

Copy of this order be supplied to Ld. APP for the State through
Whatsapp.

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Date: 2020.07.25 16:33:10
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(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No. 109/20

State Vs. Amandeep Singh

U/s 307/34 of IPC

PS Nihal Vihar

25.07.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING NO. 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail application of
accused Amandeep Singh.

Admittedly, vide order dated 21.03.2020, bail has been granted to
the accused by Ld. Sessions Court. Under these circumstances, this court
cannot cancel the bail already granted to the accused by Ld. Sessions
Court while exercising powers under Section 437(5) of Cr.PC. Accordingly,
the application stands dismissed.

Copy of this order be supplied to Ld. APP for the State through
Whatsapp.

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by PANKAJ
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ARORA Date: 2020.07.25 (Pankaj Arora)
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MM-03(West)/THC/Delhi

25.07.2020

FIR No. 1/20
State Vs. Rohit @ Montu
U/s 25/54/59 Arms Act
PS Maya Puri
25.07.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING NO. 919211305)**

Present: Ld. APP for the State.

Heard on the application for cancellation of bail granted to the accused Rohit @ Montu in case FIR No. 1/20. It is submitted that accused has misused the liberty of bail granted to him by committing another criminal offence.

However, it is observed that the present whereabouts of the accused as well as bail status of the accused in subsequent FIR No. 105/20 are not mentioned. Under these circumstances, since notice of the present application cannot be served to the accused/non-applicant for want of particulars and therefore, bail granted to the accused cannot be canceled without giving opportunity of hearing to the accused/non-applicant. Accordingly, the present application for cancellation of bail stands dismissed.

Nevertheless, Ld. APP for the State is at liberty to move fresh application with complete particulars.

Copy of this order be supplied to Ld. APP for the State through Whatsapp.

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PANKAJ ARORA
Date: 2020.07.25
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(Pankaj Arora)
MM-03(West)/THC/Delhi
25.07.2020